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मध्य प्रदेश में खनिजों की संमावना का पता लगाने के लिये किये गर्वे सर्वेक्षण

- 371. थीं ग्रजीत जीगी: इस्पात और खान मंत्री यह बताने कपा करेंगे कि :
- (क) क्या 1987-88 भीर 1989 से अब तक मध्य प्रदेश में खनिजों की संभावनाम्रों की खोज के लिए कराए सर्वेक्षणो के परिणाम सामने आए हैं; भीर
- (ख) उपरोक्त सर्वेक्षणों के आधार पर खनिजो के दोहन के लिए कार्मकम तैयार किया गया है ?

इस्पःत और खान मंत्री साथ में विधि श्रीर स्थाय मंत्रालय का श्रतिरिक्त प्रभार दिनेश गोस्वामी): (क) इस ग्रवधि मे भारतीय भ्वैज्ञानिक सर्वेक्षण तथा मध्य प्रदेश भृतिज्ञान एवं खान निदेशालय ने मध्य प्रदेश में कोयला, ग्राधार-धासुग्रों, स्वर्ण, फास्फोराइट, मोलि-ब्डेन्म, हीरा, टिन श्रयस्क, बाफ्साइट. लीह भयस्क, चूना पत्थर, डोलोमाइट तथा रॉक फास्फेट के लिए प्रारंभिक सर्वेक्षण किये हैं । इन सर्वेक्षणों के श्राद्यार पर, भारतीय भूवैज्ञांनिक सर्वेक्षण ने सहागपूर, कोरबा, रायगढ़ तथा तत्ता-पानी-रामकोला कोयला क्षेत्रों में कोयले के 1575 मिलियन टन स्रतिरिक्त भंडारों का झाकलने किया है । मध्य प्रदेश भूविज्ञान एवं खान निदेशालय ने रायपूर तथा दुर्ग जिलो मे 108 मिलियन टॅन. चूंना पत्थर, रायपुर जिले के सोना खान क्षेत्र में 1440 कि । प्रा० स्वर्ण, मांडला जिले में 60 मिलियन टन बजरी टिन ग्रयस्क भीर 8 मिलियन टन डोलोमाइट तथा शाहडोल जिले में 24 मिलियन टन कोयला भंडारो का आंक्लन किया है।

(ख) इस प्रकार प्रारभिक पर खनिजो के सर्वेक्षणो के आधार विदोहन की योजना महीं बनायी जा सकती।

Enhancement of conveyance allowance to the Physically Handicapped Employees

- @372, SHRI N. RAJANGAM: Willthe Minister of FINANCE be pleased to
- (a) whether any conveyance allowance is given to the physically handicapped persons in Government service:
- (b) if so, what is the rate of such allowance: and
- (c) whether Government propose to enhance the amount of such, allowance?

THE MENISTER OF FINANCE (PROF. MADHU DANDAVATE) : (a) Blind and orthopaedically handicapped Central Government employees having permanent . partial disability as well as those suffering from hunchback disability of specified degree are entitled for the grant of conveyance allowance.

- (b) As per the existing orders, conveyance allowance is admissible @ 5 per cent of the basic pay subject to a maximum of Rs. 100/- p.m.
 - (c) No, Sir,

Pregularities in the Construction of STC Office Building

373. SHRI VIRENDRA VERMA Will the Minister of COMMERCE be Pleased to state:

- (a) whether it is a fact that the construction work of office building of STC was awarded to a private company even though the CPWD was willing to undertake the work in accordance with Government rules; if so, what are the reasons therefor;
- (b) whether it is also a fact that according to the original estimate, the work was estimated to cost Rs. 476 10 lakhs but in February, 1979 the contract for the civil work done was approved for Rs. 438 lakhs and in December, 1985 the

[@]Previously unstarred Question 123, transferred from the 26th December, 1989.

estimate was revised to Rs. 2590 lakhs and that the final cost is estimated to be Rs. 3280 lakhs besides there has been a delay of seven years in the completion of the work; if so, what are the reasons therefor; and

(c) whether it is also a fact that the CBI is inquiring into the case and if so, what are the details thereof and by when the CBI inquiry is likely to be completed?

MINISTER OF COMMERCE. THE AND TOURISM (SHRI ARUN KUMAR NEHRU) : (a) The civil work of STC's office building was awarded to a private company after its tender was determined to be the lowest amongst nine pre-qualified contractors including public sector undertakings. STC contacted CPWD to ascertain whether it would underake the building project on contract CPWD, however, stated that it could not enter into a contract as the work could be undertaken as depôsit work in accordance with the Government rules and with the specification that the project would be as per the standards laid down for similar Government buildings. STC_therefore, decided not to award the work to CPWD on this basis.

- (b) The final cost estimate 1_S expected to be in the region of Rs. 3280 lakhs as a part of civil works case is still under arbitration. Various reasons for cost escalation/time overrun are as under:
 - (i) Preliminary estimate of Rs. 476.10 lakhs was not correct because of under-estimation in respect of plinth area, area by central air conditioning, extra cost due to structural pattern, 'aluminium glazing, lifts electrical provisions, fire fighting and fire alarm systems etc.
 - (ii) Delay of nearly 15 months in handing over the site to civil contractor.
 - (iii) Non-completion of the work whether cotton textile will be given due months due to inadequate supply of cement and steel etc.
 - (iv) Claim of civil contractor for the revision of rates.

- (v) Incorporation of additional fire proetection measures
- (c) CBI is inquiring into the case and their report is awaited minary stage.

Review of the present Textile Policy

- 374. SHRI RAOOF VALIULLAH: Will the Minister of TEXTILES be pleased to state:
- (a) whether Government are considering to review the textiles policy and whether cotton textiles will be given due emphasis in the new policy as announced by him;
- (b) what is the number of textile mills lying closed in the country, State-wise, at present and what efforts are being made to revive them;
- (c) whether Government propose to take over closed textile units and reopen them with the help of financial institutions?
- (d) if so, what other measures Government propose to take to solve the problem of closed mills; and
- (e) whether Government are aware of the 'White Paper' on textile crisis releasel by Gujarat Government and whether any Central assistance has been sought; if so, with what results?

THE MINISTER OF TEXTILE WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The Government had appointed a committee to review the progress of the implementation of the Textile Policy of June 1985 and to assess its impact on the various sector of the textile industry.

(b) to (d) A statement is attached. (See below) Reopening of a closed mill depends on its viability being established before the Nodal Agency BIFR. These agencies have been advised to expedite examination of such mills and preparation and implementation of rehabilitation packages in respect of the mills found viable. According to the existing Textile Policy where a unit has no expectation